

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 119**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Sufactanta India Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 11.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant: Mr. Vipin Jai, Adv.

For the Respondent(s): -

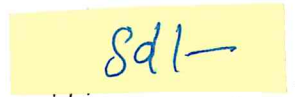
**ORDER**

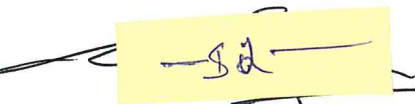
**CA-1015(PB)/2018**

In view of the facts mentioned in the application we grant three weeks time to file reply with a copy in advance to the counsel opposite however no further time shall be granted.

Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 20.11.2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**